

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

**Item No. 101  
IB-88/ND/2020**

**IN THE MATTER OF:**

**M/s Adonis Electronics Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Saka Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 13.07.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA, HON'BLE MEMBER (TECHNICAL)**

**For the IRP**

**:Mr. Sanjay Kumar Singh, IRP**

**For the Respondent/ Corporate-debtor :**

**ORDER**

**IA No. 2619 of 2020**

The Constitution of CoC has been communicated to the Tribunal by way of filing a report and the same is taken on record.

**IA No. 2588 of 2020**

Learned Counsel for the IRP is present and submitted that the CoC was constituted on 29<sup>th</sup> June, 2020 and the CoC has convened its first meeting. The CoC in its first meeting has confirmed the appointment of IRP as RP on 5<sup>th</sup> July, 2020 and the first progress report dated 29<sup>th</sup> June, 2020 is taken on record. The IA No. 2588 of 2020 is also taken on record. This Tribunal also

(Annu)



confirms the appointment of IRP as RP in this matter. The IRP is directed to file the next progress report within time after three months. Post the matter to 7<sup>th</sup> October, 2020.

— S D —

**(Narender Kumar Bhola)**  
**Member (T)**

— S D —

**(P.S.N. Prasad)**  
**Member (J)**